

SUPREME COURT OF INDIA  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).3553/2005  
(From the judgement and order dated 25/08/2004 in LPA No. 162/2003 of The HIGH COURT OF DELHI AT N. DELHI)

M.C.D. Petitioner(s)

VERSUS

QIMAT RAI GUPTA & ORS. Respondent(s)  
(With appln(s) for c/delay in filing SLP and prayer for interim relief and office report )(for final disposal)

Date: 13/07/2007 This Petition was called on for hearing today.

CORAM :  
HON'BLE MR. JUSTICE S.B. SINHA  
HON'BLE MR. JUSTICE H.S. BEDI

For Petitioner(s) Mr.Amrendra Sharan, ASG  
Mr. Sanjib Sen, Adv.  
Mr. Praveen Swarup,Adv.

For Respondent(s) Mr.P. Narasimah, Adv.  
Mr. Sudhir Nandrajog,Adv.

UPON hearing counsel the Court made the following  
ORDER

Delay condoned.

After hearing learned counsel for the parties, the Court reserved its judgment.

[ Meenu Sethi ]  
Court Master

[ Pushap Lata Bhardwaj ]  
Court Master

Books referred:  
1992 Suppl. 1 SCC 471  
1954 SC 194  
1961 SC 1500  
1999 7SCC 510  
1993 6 SCC 186  
1966 SC 1313  
1970 SC 214  
1956 Madras